

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SP SAFE CONTROL SYSTEMS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SP SAFE CONTROL SYSTEMS PRIVATE. LTD
2.	Date of incorporation of corporate debtor	28-07-2009
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900DL2009PTC192639
5.	Address of the registered office and principal office (if any) of corporate debtor	D-158, JAIPUR EXTENSION PART –II, NEAR RAMPALI PUBLIC SCHOOL BADARPUR, NEW DELHI-110044
6.	Insolvency commencement date in respect of corporate debtor	21.11.2019
7.	Estimated date of closure of insolvency resolution process	19-04-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SUMAN SAINI IBBI/IPA-002/IP-N00747/2018-19/12324
9.	Address and e-mail of the interim resolution professional, as registered with the Board	903, BELUR CGHS, PLOT NO. 1, SECTOR 18A, DWARKA, NEW DELHI 110078. suman62saini@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	903, BELUR CGHS, PLOT NO. 1, SECTOR 18A, DWARKA, NEW DELHI 110078. suman62saini@gmail.com
11.	Last date for submission of claims	12-01-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	Relevant Forms are available at:	www.ibbi.gov.in/downloadforms.html and at 903, BELUR CGHS, PLOT NO. 1, SECTOR 18A, DWARKA, NEW DELHI 110078.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SP SAFE CONTROL SYSTEMS PRIVATE LIMITED** on 21.11.2019.

The creditors of **SP SAFE CONTROL SYSTEMS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 12-01-2020 to the interim resolution professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29-12-2019

Place: New Delhi

(SUMAN SAINI)